

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 56 OF 2019**

**Dated: 22<sup>nd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**The Madhya Pradesh Textile Mills Association .... Appellant(s)**  
**Versus**  
**Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s)**  
**Ors.**

Counsel for the Appellant(s) : Mr. Sameer Rai

Counsel for the Respondent(s) : Mr. Shri Venkatesh  
Mr. Somesh Srivastava for R-1

Mr. Nitin Gaur for R-2

**ORDER**

**Admit.**

The learned counsel appearing for the Respondent Nos. 1 and 2 pray for six weeks' time to file reply.

Submission made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 2 are granted six weeks' time to file reply i.e. on or before 04.06.2019 after duly serving copy to the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder within four weeks' time i.e. on or before 03.07.2019 after duly serving copy to the other side.

Post this matter on **26.07.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*mk/bn*